Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

Minutes of the Norms Committee – 3 Meeting No. 14/82-ALC4/2019 dated 06.03.2020 (actually held on 19.03.2020) for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30, held under the Chairmanship of Shri Satyan Sharda, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present in the Meeting:

(i) Shri Nirmal Kumar, Dy. Director General of Foreign Trade
(ii) Shri Ajay Kumar, Assistant Director
(iii) Consultant, Technical Expert Pharmaceuticals
(iv) Consultant, Technical Expert Chemicals

The committee went through the minutes of earlier meeting No. 13/82-ALC4/2019 dated 31.01.2020 (actually held on 12.02.2020 and 20.02.2020).

ONLINE CASES

1	**Case No.:179/6/82-ALC4/2019**	Party Name:CIPLA LIMITED.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Withdrawn**
	HQ File :01/82/050/00405/AM20/	RLA File :03/94/040/00257/AM17/	Lic.No/Date:0310805901 04.07.2016	
	Decision: The firm vide e-mail dated 29.01.2020 has informed that they have surrendered the subject Advance Authorization. In view of above, the Committee decided to **withdraw** the case.			

2	**Case No.:4/11/82-ALC4/2016**	Party Name:ATUL LIMITED,	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00538/AM17/	RLA File :08/24/040/00113/AM17/	Lic.No/Date:0810138282 13.07.2016	
	Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 4/82-ALC4/2019 dated 19.07.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Qty.	Sl. No.	Import items	Qty.
CYCLOALIPHATIC AMINE ADDUCT	1 kg	1	ISOPHORONE DIAMINE	0.525 kg
		2	BASIC LIQUID RESIN (YD 128)	0.135 kg

RA concerned may take further necessary action as per above decision of NC.

3	**Case No.:382/4/82-ALC4/2017**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00390/AM18/	RLA File :03/94/040/00036/AM18/	Lic.No/Date:0310812684 24.04.2017	Defer Date:06.03.2020
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to call for following information from the firm: **(i) Justification for low yield, that is 72% and 56% with supporting data.** (ii) **Production – Consumption data for the last two years duly certified by GST authority.**			

4	**Case No.:384/4/82-ALC4/2017**	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00392/AM18/	RLA File :03/94/040/00024/AM18/	Lic.No/Date:0310812683 24.04.2017	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 39/82-ALC4/2010 dated 28.12.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
NICLOSAMIDE PIPERAZINE SALT	1 kg	1.	SALICYLIC ACID	0.65 kg
		2.	TRIETHYL AMINE	0.26 kg
		3.	PIPERAZINE ANHYDROUS	0.13 kg
		4.	THIONYL CHLORIDE	0.20 kg
		5.	ISOPROPYL ALCOHOL	0.30 kg

RA concerned may take further necessary action as per above decision of NC.

5	**Case No.:260/4/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00268/AM18/	RLA File :03/95/040/00097/AM18/	Lic.No/Date:0310813142 09.05.2017	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/AM20 dated 29.11.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
METHYL EUGENOL	1 kg	1.	CLOVE LEAF OIL	1.137 kg

RA concerned may take further necessary action as per above decision of NC.

6	**Case No.:427/4/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00435/AM18/	RLA File :03/95/040/00169/AM18/	Lic.No/Date:0310813692 31.05.2017	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/82-ALC4/2018 dated 16.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
BUTYLATED HYDROXY ANISOLE(BHA)(FLAKES/POWDER/FF)	1 kg	1.	HYDROQUINONE	1.247 kg
		2.	TERTIARY BUTANOL	0.839 kg
		3.	PHOSPHORIC ACID	1.00 kg
		4.	HEXANE	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

7	**Case No.:437/4/82-ALC4/2017**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00445/AM18/	RLA File :03/95/040/00210/AM18/	Lic.No/Date:0310813870 08.06.2017	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 2/82-ALC4/2018 dated 16.05.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
OCTYLATED DIPHENYLAMINE(OCD FLAKES/POWDER)	1 kg	1.	DIPHENYLAMINE	0.405 kg
		2.	DI-ISOBUTYLENE	0.62 kg
		3.	ACTIVATED CLAY	0.1 kg

RA concerned may take further necessary action as per above decision of NC.

8	**Case No.:136/6/82-ALC4/2019**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00362/AM20/	RLA File :03/94/040/01057/AM19/	Lic.No/Date:0310827548 08.03.2019	Defer Date:06.03.2020

Decision: Deferred for comments of TE.

9	**Case No.:222/1/82-ALC4/2019**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/02617/AM19/	RLA File :24/24/040/00062/AM19/	Lic.No/Date:2410042706 25.03.2019	Defer Date:06.03.2020
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020**, followed by Reminder on **12.02.2020**: **(i) Complete technical details as per Appendix 4E showing chemical reaction, molecular weight, % of yield on molar basis.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

10	**Case No.:223/1/82-ALC4/2019**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/02618/AM19/	RLA File :24/24/040/00063/AM19/	Lic.No/Date:2410042707 25.03.2019	Defer Date:06.03.2020
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020**, followed by Reminder on **12.02.2020**: **(i) Complete technical details as per Appendix 4E showing chemical reaction, molecular weight, % of yield on molar basis.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

11	**Case No.:224/1/82-ALC4/2019**	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/02619/AM19/	RLA File :09/24/040/00647/AM19/	Lic.No/Date:0910067319 26.03.2019	Defer Date:06.03.2020
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020**, followed by Reminder on **12.02.2020**: **(i) Complete material balance in terms of percentage concentration in export and import.** **(ii) Authentic literature for decreased degradation in export product.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

12	**Case No.:225/1/82-ALC4/2019**	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/02620/AM19/	RLA File :09/24/040/00646/AM19/	Lic.No/Date:0910067320 26.03.2019	Defer Date:06.03.2020
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020**, followed by Reminder on **12.02.2020**: **(i) Complete material balance in terms of percentage concentration in export and import.** **(ii) Authentic literature for decreased degradation in export product.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

13	**Case No.:11/1/82-ALC4/2019**	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00011/AM20/	RLA File :09/24/040/00620/AM19/	Lic.No/Date:0910067361 03.04.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

14	**Case No.:12/1/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00012/AM20/	RLA File :09/24/040/00661/AM19/	Lic.No/Date:0910067365 04.04.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

15	**Case No.:20/1/82-ALC4/2019**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00020/AM20/	RLA File :03/95/040/01366/AM19/	Lic.No/Date:0310828192 05.04.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Dimethyl Isosorbide	1 kg	1	Isosorbide	0.93 kg

RA concerned may take further necessary action as per above decision of NC.

16	**Case No.:25/1/82-ALC4/2019**	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00025/AM20/	RLA File :09/24/040/00659/AM19/	Lic.No/Date:0910067371 05.04.2019	Defer Date:06.03.2020
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020**, followed by Reminder on **12.02.2020**: **(i) Complete material balance in terms of percentage concentration in export and import.** **(ii) Authentic literature for decreased degradation in export product**. In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

17	**Case No.:41/1/82-ALC4/2019**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00041/AM20/	RLA File :09/24/040/00650/AM19/	Lic.No/Date:0910067389 15.04.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

18	**Case No.:42/1/82-ALC4/2019**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00042/AM20/	RLA File :05/23/040/00015/AM20/	Lic.No/Date:0510410233 15.04.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

19	**Case No.:43/1/82-ALC4/2019**	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00043/AM20/	RLA File :03/94/040/01141/AM19/	Lic.No/Date:0310828400 16.04.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

20	**Case No.:47/1/82-ALC4/2019**	Party Name:SYMBIOSIS PHARMACEUTICALS.PRIVATE LIMITED.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00047/AM20/	RLA File :33/24/040/00002/AM20/	Lic.No/Date:3310030527 16.04.2019	Defer Date:06.03.2020

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020**, followed by Reminder on **12.02.2020**:

(i) Copy of the Drug Manufacturing License (DML) for the items of export.
(ii) Weight of the one unit of Empty Soft Gelatine Capsules.
(iii) Whether the export quantity (9803.921 kg) is for Empty Soft Gelatin Capsules or filled with Medicament.
(iv) COA of import item from foreign supplier.

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.

21	**Case No.:49/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00049/AM20/	RLA File :09/24/040/00020/AM20/	Lic.No/Date:0910067394 23.04.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Cefprozil	1 kg	1	7-Amino-3-[(Z)-propen-1-yl]-3-cephem-4 carboxylic acid (7-APCA)	0.77 kg
		2	Hexamethyl Disilizane (HMDS)	0.342 kg
		3	Trimethyl Chloro silane (TMCS)	0.230 kg
		4	Ethyl Chloro Formate (ECF)	0.383 kg
		5	Methane sulfonic acid (MSA)	0.0150 kg
		6	Methylene Chloride (MDC)	3.74 kg
		7	Acetone	4.40 kg

RA concerned may take further necessary action as per above decision of NC.

22	**Case No.:50/1/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00050/AM20/	RLA File :09/24/040/00019/AM20/	Lic.No/Date:0910067395 23.04.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Ceftibuten	1 kg	1	METHYL-3-METHOXYACRYLATE (E-MMA)	1.62 kg
		2	Prenol	3.114 kg
		3	Methane Sulfonic acid (MSA)	0.403 kg
		4	7-Amino-8-oxo-5-thia-1-azabicyclo[4.2.0]oct-2-ene-2-carboxylic acid diphenylmethyl ester (NAM)	1.644 kg
		5	Acetonitrile	5.00 kg
		6	Methylene Chloride (MDC)	9.10 kg
		7	Methanol	10.00 kg
		8	Acetone	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

23	**Case No.:60/1/82-ALC4/2019**	Party Name:MANKIND PHARMA LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00060/AM20/	RLA File :05/24/040/00024/AM20/	Lic.No/Date:0510410328 23.04.2019	Defer Date:06.03.2020

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020**, followed by Reminder on **13.02.2020**:

(i) Copy of Drug Manufacturing License (DML) for all the export products showing approved composition.

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.

24	**Case No.:62/1/82-ALC4/2019**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00062/AM20/	RLA File :03/94/040/00052/AM20/	Lic.No/Date:0310828561 24.04.2019	Defer Date:06.03.2020
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020**, followed by Reminder on **12.02.2020**: **(i) Percentage yield with molecular weight** **(ii) Stoichiometric mass balance between import and export.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

25	**Case No.:66/1/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00066/AM20/	RLA File :09/24/040/00013/AM20/	Lic.No/Date:0910067405 24.04.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

26	**Case No.:67/1/82-ALC4/2019**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00067/AM20/	RLA File :09/24/040/00025/AM20/	Lic.No/Date:0910067414 24.04.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

27	**Case No.:75/1/82-ALC4/2019**	Party Name:LABORATE PHARMACEUTICAL INDIA LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00075/AM20/	RLA File :33/24/040/00003/AM20/	Lic.No/Date:3310030529 24.04.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

28	**Case No.:68/1/82-ALC4/2019**	Party Name:SRF LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00068/AM20/	RLA File :05/24/040/00438/AM19/	Lic.No/Date:0510410372 25.04.2019	Defer Date:06.03.2020
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020**, followed by Reminder on **13.02.2020**: **(i) Complete 4E with all technical details i.e chemistry, molecular weight, stoichiometric reaction and % of yield on molar basis at every stage.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

29	**Case No.:84/1/82-ALC4/2019**	Party Name:SHIVA PHARMACHEM LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00084/AM20/	RLA File :34/24/040/00032/AM20/	Lic.No/Date:3410045091 29.04.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
DECYL+DODECYL CHLORIDE (Mixture of 80% Decyl Chloride & 20% Dodecyl Chloride)	1 kg	1	DECYL ALCOHOL	0.796 kg
		2	LAURYL ALCOHOL / DODECYL ALCOHOL	0.1974 kg

RA concerned may take further necessary action as per above decision of NC.

30	**Case No.:86/1/82-ALC4/2019**	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00086/AM20/	RLA File :08/24/040/00005/AM20/	Lic.No/Date:0810145144 01.05.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

31	**Case No.:88/1/82-ALC4/2019**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00088/AM20/	RLA File :09/24/040/00037/AM20/	Lic.No/Date:0910067429 01.05.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
(3R, 3aS, 6aR) - HEXA HYDRO FURO - [2, 3-b] - FURAN - 3 - YL - 4 - NITRO PHENYL CARBONATE (DRU-IV) - Intermediate of Darunavir	1 kg	1	BIS IV (HEXA HYDRO FURO [2, 3-B] FURAN-3-OL)	1.61 kg
		2	METHYLENE DI CHLORIDE	5.32 kg

RA concerned may take further necessary action as per above decision of NC.

32	**Case No.:102/1/82-ALC4/2019**	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00102/AM20/	RLA File :31/83/040/00006/AM20/	Lic.No/Date:3110067406 02.05.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
TRI BUTYL TIN OXIDE (TBTO)	1 kg	1	TIN INGOTS	0.122 kg
		2	TETRA BUTYL TIN (TBT)	0.969 kg

RA concerned may take further necessary action as per above decision of NC.

33	**Case No.:101/1/82-ALC4/2019**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00101/AM20/	RLA File :05/23/040/00048/AM20/	Lic.No/Date:0510410475 03.05.2019	Defer Date:06.03.2020

Decision: Deferred for comments of TE.

34	**Case No.:135/1/82-ALC4/2019**	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00135/AM20/	RLA File :31/83/040/00087/AM19/	Lic.No/Date:3110067409 07.05.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
TRI BUTYL TIN OXIDE (TBTO)	1 kg	1	TIN INGOT	0.122 kg
		2	TETRA BUTYL TIN (TBT)	0.969 kg

RA concerned may take further necessary action as per above decision of NC.

35	**Case No.:136/1/82-ALC4/2019**	Party Name:SV PLASTOCHEM PVT.LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00136/AM20/	RLA File :31/83/040/00113/AM18/	Lic.No/Date:3110067410 07.05.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
TRI BUTYL TIN OXIDE (TBTO)	1 kg	1	TETRA BUTYL TIN (TBT)	0.969 kg
		2	TIN INGOTS	0.122 kg

RA concerned may take further necessary action as per above decision of NC.

36	**Case No.:106/1/82-ALC4/2019**	Party Name:PRACHEM LABORATORIES	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00106/AM20/	RLA File :08/24/040/00003/AM20/	Lic.No/Date:0810145205 08.05.2019	Defer Date:06.03.2020

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

37	**Case No.:107/1/82-ALC4/2019**	Party Name:SHANKUS PHARMACEUTICALS	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00107/AM20/	RLA File :08/24/040/00040/AM20/	Lic.No/Date:0810145203 08.05.2019	Defer Date:06.03.2020

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

38	**Case No.:111/1/82-ALC4/2019**	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00111/AM20/	RLA File :09/24/040/00057/AM20/	Lic.No/Date:0910067455 08.05.2019	Defer Date:06.03.2020
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020**, followed by Reminder on **12.02.2020**: **(i) Complete material balance in terms of percentage concentration in export and import.** **(ii) Authentic literature for decreased degradation in export product.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

39	**Case No.:113/1/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00113/AM20/	RLA File :09/24/040/00011/AM20/	Lic.No/Date:0910067466 09.05.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

40	**Case No.:109/1/82-ALC4/2019**	Party Name:SAURAV CHEMICALS LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00109/AM20/	RLA File :22/24/040/00011/AM20/	Lic.No/Date:2210016146 10.05.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

41	**Case No.:137/1/82-ALC4/2019**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00137/AM20/	RLA File :24/24/040/00004/AM20/	Lic.No/Date:2410042746 10.05.2019	Defer Date:06.03.2020
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020**, followed by Reminder on **12.02.2020**: **(i) Complete technical details as per Appendix 4E showing chemical reaction, molecular weight, % of yield on molar basis.** In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

42	**Case No.:138/1/82-ALC4/2019**	Party Name:ANLON HEALTHCARE PRIVATELIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00138/AM20/	RLA File :24/24/040/00005/AM20/	Lic.No/Date:2410042747 10.05.2019	Defer Date:06.03.2020
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020**, followed by Reminder on **12.02.2020**: **(i) Complete technical details as per Appendix 4E showing chemical reaction, molecular weight, % of yield on molar basis.** In view of above, the Committee decided to issue **<u>Final Reminder</u>** to firm to furnish its reply, failing which the case will be rejected.			

43	**Case No.:250/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00156/AM20/	RLA File :09/24/040/00042/AM20/	Lic.No/Date:0910067505 13.05.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

44	**Case No.:251/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00157/AM20/	RLA File :09/24/040/00043/AM20/	Lic.No/Date:0910067519 14.05.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

45	**Case No.:252/1/82-ALC4/2019**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00158/AM20/	RLA File :09/24/040/00069/AM20/	Lic.No/Date:0910067532 15.05.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

46	**Case No.:276/1/82-ALC4/2019**	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00182/AM20/	RLA File :03/95/040/00143/AM20/	Lic.No/Date:0310829108 17.05.2019	Defer Date:06.03.2020
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 25.02.2020 has furnished its reply. Deferred for comments of TE.			

47	**Case No.:275/1/82-ALC4/2019**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00181/AM20/	RLA File :03/95/040/00149/AM20/	Lic.No/Date:0310829140 20.05.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
SUNOX 1022 D BIS (NONYLPHENYL AMINE)	1 kg	1	Nonene (Propylene Trimer)	0.651 kg
		2	DI Phenylamine	0.455 kg

RA concerned may take further necessary action as per above decision of NC.

48	**Case No.:280/1/82-ALC4/2019**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00186/AM20/	RLA File :09/24/040/00084/AM20/	Lic.No/Date:0910067561 22.05.2019	Defer Date:06.03.2020

Decision: Deferred for comments of TE.

49	**Case No.:299/1/82-ALC4/2019**	Party Name:RUBICON RESEARCH PVT. LTD.,	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00205/AM20/	RLA File :03/95/040/00103/AM20/	Lic.No/Date:0310829246 24.05.2019	Defer Date:06.03.2020

Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **11/82-ALC4/2019 dated 03.01.2020**, followed by Reminder on **12.02.2020**:

(i) Master Batch Formula (MBF) and
(ii) Drug Manufacturing License (DML).

In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.

50	**Case No.:301/1/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00207/AM20/	RLA File :03/94/040/00134/AM20/	Lic.No/Date:0310829265 27.05.2019	Defer Date:06.03.2020

Decision: Deferred for comments of TE.

51	**Case No.:305/1/82-ALC4/2019**	Party Name:RUMIT CHEMISYNTH PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00211/AM20/	RLA File :03/95/040/00196/AM20/	Lic.No/Date:0310829292 28.05.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

52	**Case No.:319/1/82-ALC4/2019**	Party Name:RAVESHIA ORGANICS LLP	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00225/AM20/	RLA File :03/95/040/00204/AM20/	Lic.No/Date:0310829355 30.05.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

53	**Case No.:1/6/82-ALC4/2019**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00227/AM20/	RLA File :04/24/040/00048/AM20/	Lic.No/Date:0410165665 31.05.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

54

Case No.:4/6/82-ALC4/2019	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
HQ File :01/82/050/00230/AM20/	RLA File :09/24/040/00101/AM20/	Lic.No/Date:0910067620 31.05.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
VALACYCLOVIR HCL (Valacyclovir HCL Anhydrous)	1 kg	1	BENZYL CHLORO FORMATE	1.19 kg
		2	L-VALINE	0.77 kg
		3	PETROLEUM ETHER 90-100 (HEPTANES)	1.07 kg
		4	DI METHYL FORMAMIDE	2.00 kg
		5	ACETONE	7.50 kg
		6	FORMIC ACID-94%	0.52 kg
		7	PALLADIUM METAL	0.00020 kg
		8	ACYCLOVIR	0.820 kg
		9	CYCLO HEXYL AMINE	2.04 kg
		10	UREA	0.570 kg
		11	ETHYLENE DI CHLORIDE	0.880 kg

RA concerned may take further necessary action as per above decision of NC.

55

Case No.:14/6/82-ALC4/2019	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
HQ File :01/82/050/00240/AM20/	RLA File :03/94/040/00176/AM20/	Lic.No/Date:0310829437 06.06.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
APREPITANT	1 kg	1	(2S, 3R)-2-[(1R)-1-[3, 5-bis(trifluoromethyl)phenyl]ethoxy]-3-(4-	1.90 kg
		2	METHANOL	9.48 Litre
		3	DIMETHYL FORMAMIDE	3.80 Litre

RA concerned may take further necessary action as per above decision of NC.

56	**Case No.:18/6/82-ALC4/2019**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00244/AM20/	RLA File :09/24/040/00103/AM20/	Lic.No/Date:0910067628 06.06.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

57	**Case No.:25/6/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00251/AM20/	RLA File :09/24/040/00098/AM20/	Lic.No/Date:0910067641 07.06.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

58	**Case No.:30/6/82-ALC4/2019**	Party Name:TIDE INDUSTRIES	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00256/AM20/	RLA File :34/24/040/00083/AM20/	Lic.No/Date:3410045200 10.06.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

59	**Case No.:31/6/82-ALC4/2019**	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00257/AM20/	RLA File :03/94/040/01070/AM19/	Lic.No/Date:0310829535 11.06.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
4-CHLORO ANISOLE	1 kg	1	PARA CHLORO PHENOL	0.990 kg

RA concerned may take further necessary action as per above decision of NC.

60	**Case No.:36/6/82-ALC4/2019**	Party Name:NOVEL NUTRIENTS PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00262/AM20/	RLA File :07/24/040/00056/AM20/	Lic.No/Date:0710115041 11.06.2019	Defer Date:06.03.2020
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 28.02.2020 has furnished its reply. Deferred for comments of TE.			

61	**Case No.:33/6/82-ALC4/2019**	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00259/AM20/	RLA File :03/94/040/00197/AM20/	Lic.No/Date:0310829569 12.06.2019	Defer Date:06.03.2020
	Decision: Deferred for comment of TE.			

62	**Case No.:34/6/82-ALC4/2019**	Party Name:DIPS BIOSCIENCE PVT.LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00260/AM20/	RLA File :03/94/040/00199/AM20/	Lic.No/Date:0310829573 12.06.2019	Defer Date:06.03.2020
	Decision: Deferred for comment of TE.			

63	**Case No.:40/6/82-ALC4/2019**	Party Name:NECTAR LIFESCIENCES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00266/AM20/	RLA File :22/24/040/00101/AM19/	Lic.No/Date:2210016183 12.06.2019	Defer Date:06.03.2020
	Decision: Deferred for comment of TE.			

64	**Case No.:41/6/82-ALC4/2019**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00267/AM20/	RLA File :09/24/040/00107/AM20/	Lic.No/Date:0910067652 12.06.2019	Defer Date:06.03.2020
	Decision: Deferred for comment of TE.			

65	**Case No.:44/6/82-ALC4/2019**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00270/AM20/	RLA File :09/24/040/00118/AM20/	Lic.No/Date:0910067663 13.06.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
LEVETIRACETAM	1 kg	1	SODIUM METHOXIDE POWDWE	0.72 kg
		2	TOLUENE	2.12 kg
		3	METHYLENE CHLORIDE	2.55 kg
		4	D(+)ALPHA PHENYL ETHYL AMINE	0.35 kg
		5	TRI ETHYL AMINE	1.17 kg
		6	ISO PROPYL ALCOHOL	0.90 kg
		7	ACETONE	0.56 kg
		8	ETHYL CHLORO FORMATE	1.04 kg
		9	2-PYRROLIDONE	1.36 kg
		10	N-BUTYRIC ACID	1.82 kg
		11	LIQUID BROMINE	3.63 kg
		12	ETHYL ACETATE	2.03 kg

RA concerned may take further necessary action as per above decision of NC.

66	**Case No.:45/6/82-ALC4/2019**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00271/AM20/	RLA File :09/24/040/00114/AM20/	Lic.No/Date:0910067664 13.06.2019	Defer Date:06.03.2020

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

67	**Case No.:49/6/82-ALC4/2019**	Party Name:DHANUKA LABORATORIES LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00275/AM20/	RLA File :05/23/040/00104/AM20/	Lic.No/Date:0510410949 14.06.2019	Defer Date:06.03.2020

Decision: Deferred for comment of TE.

68	**Case No.:50/6/82-ALC4/2019**	Party Name:VISION DRUGS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00276/AM20/	RLA File :09/24/040/00121/AM20/	Lic.No/Date:0910067669 14.06.2019	Defer Date:06.03.2020

Decision: Deferred for comment of TE.

69	**Case No.:52/6/82-ALC4/2019**	Party Name:DECCAN NUTRACEUTICALS PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00278/AM20/	RLA File :02/24/040/00042/AM20/	Lic.No/Date:0210209261 17.06.2019	Defer Date:06.03.2020

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 7/82-ALC4/2018 dated 24.08.2018, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Digoxin	1 kg	1	Digitalis Lanata Leaves (Dried)	266.24 kg

RA concerned may take further necessary action as per above decision of NC.

70	**Case No.:53/6/82-ALC4/2019**	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00279/AM20/	RLA File :03/94/040/00201/AM20/	Lic.No/Date:0310829703 17.06.2019	Defer Date:06.03.2020

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

Further, the Committee considered the case as per online generated agenda in the presence of technical experts and it was decided to call for following information from the firm:

(i) Certificate of Analysis (CoA) of import item from foreign supplier.
(ii) **Certificate of Analysis (CoA) of export product.**

71	**Case No.:54/6/82-ALC4/2019**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00280/AM20/	RLA File :09/24/040/00130/AM20/	Lic.No/Date:0910067671 18.06.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Cefuroxime Axetil Amorphous	1 kg	1	Descarbamoyl Cefuroxime Acid (DCC)	1.10 kg
		2	Cholorosulphonyl Isocynate	0.53 kg
		3	Dimethyl Acetamide	2.14 kg
		4	Acetone	6.50 kg
		5	Methanol	2.27 kg
		6	Activated Carbon	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

72	**Case No.:56/6/82-ALC4/2019**	Party Name:SOLARA ACTIVE PHARMA SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00282/AM20/	RLA File :04/24/040/00050/AM20/	Lic.No/Date:0410165732 18.06.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 6/82-ALC4/2019 dated 16.08.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
IBUPROFEN USP	1 kg	1	ISO BUTYL BENZENE (IBB)	0.887 kg
		2	ACETYL CHLORIDE	0.588 kg
		3	SODIUM METAL	0.219 kg
		4	MANOCHLORO ACETIC ACID	0.919 kg
		5	ISO-PROPYL ALCOHOL	0.250 kg
		6	ISO-PROPYL ALCOHOL	0.250 kg
		7	SODIUM DICHROMATE	0.630 kg

RA concerned may take further necessary action as per above decision of NC.

73	**Case No.:60/6/82-ALC4/2019**	Party Name:TIDE INDUSTRIES	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00286/AM20/	RLA File :34/24/040/00101/AM20/	Lic.No/Date:3410045217 18.06.2019	Defer Date:06.03.2020

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

74	**Case No.:61/6/82-ALC4/2019**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00287/AM20/	RLA File :34/24/040/00102/AM20/	Lic.No/Date:3410045218 19.06.2019	Defer Date:06.03.2020

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

75	**Case No.:67/6/82-ALC4/2019**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00293/AM20/	RLA File :34/24/040/00100/AM20/	Lic.No/Date:3410045222 20.06.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

76	**Case No.:75/6/82-ALC4/2019**	Party Name:NAARI PHARMA PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00301/AM20/	RLA File :05/24/040/00172/AM20/	Lic.No/Date:0510411026 24.06.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

77	**Case No.:76/6/82-ALC4/2019**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00302/AM20/	RLA File :09/24/040/00132/AM20/	Lic.No/Date:0910067687 24.06.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

78	**Case No.:77/6/82-ALC4/2019**	Party Name:ORTIN LABORATORIES LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00303/AM20/	RLA File :09/24/040/00133/AM20/	Lic.No/Date:0910067688 24.06.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

79	**Case No.:83/6/82-ALC4/2019**	Party Name:THINQ PHARMA CRO LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00309/AM20/	RLA File :03/95/040/00279/AM20/	Lic.No/Date:0310829925 26.06.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Dimethyl Isosorbide	1 kg	1	Isosorbide	0.93 kg

RA concerned may take further necessary action as per above decision of NC.

80	**Case No.:88/6/82-ALC4/2019**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00314/AM20/	RLA File :09/24/040/00151/AM20/	Lic.No/Date:0910067706 27.06.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
VALACYCLOVIR HCL (Valacyclovir HCL Anhydrous)	1 kg	1	BENZYL CHLORO FORMATE	1.19 kg
		2	L-VALINE	0.77 kg
		3	PETROLEUM ETHER 90-100 (HEPTANES)	1.07 kg
		4	DI METHYL FORMAMIDE	2.00 kg
		5	ACETONE	7.50 kg
		6	FORMIC ACID-94%	0.52 kg
		7	PALLADIUM METAL	0.00020 kg
		8	ACYCLOVIR	0.820 kg
		9	CYCLO HEXYL AMINE	2.04 kg
		10	UREA	0.570 kg
		11	ETHYLENE DI CHLORIDE	0.880 kg

RA concerned may take further necessary action as per above decision of NC.

81	**Case No.:89/6/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00315/AM20/	RLA File :09/24/040/00157/AM20/	Lic.No/Date:0910067709 27.06.2019	Defer Date:06.03.2020

Decision: Deferred for comments of TE.

82	**Case No.:93/6/82-ALC4/2019**	Party Name:CONCORD BIOTECH LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00319/AM20/	RLA File :08/24/040/00101/AM20/	Lic.No/Date:0810145581 27.06.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

83	**Case No.:103/6/82-ALC4/2019**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00329/AM20/	RLA File :09/24/040/00146/AM20/	Lic.No/Date:0910067735 02.07.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

84	**Case No.:107/6/82-ALC4/2019**	Party Name:VIVIMED LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00333/AM20/	RLA File :09/24/040/00156/AM20/	Lic.No/Date:0910067741 03.07.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

85	**Case No.:108/6/82-ALC4/2019**	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00334/AM20/	RLA File :05/23/040/00129/AM20/	Lic.No/Date:0510411135 03.07.2019	Defer Date:06.03.2020
	Decision: The firm vide e-mail dated 31.01.2020 has informed that they had obtained the subject Advance Authorization under self ratification scheme. The Committee considered the request of firm and it was decided to verify the same from CLA, New Delhi.			

86	**Case No.:112/6/82-ALC4/2019**	Party Name:MAHARSHI PHARMA CHEM PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00338/AM20/	RLA File :08/24/040/00112/AM20/	Lic.No/Date:0810145626 03.07.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

87	**Case No.:114/6/82-ALC4/2019**	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00340/AM20/	RLA File :03/95/040/00318/AM20/	Lic.No/Date:0310830043 03.07.2019	Defer Date:06.03.2020
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was decided to call for following information from the firm: **(i) Master Batch Formula (MBF) and** **(ii) Drug Manufacturing License (DML).**			

88	**Case No.:117/6/82-ALC4/2019**	Party Name:SYNTHO CHIRALS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00343/AM20/	RLA File :09/24/040/00172/AM20/	Lic.No/Date:0910067749 03.07.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

89	**Case No.:116/6/82-ALC4/2019**	Party Name:LUPIN LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00342/AM20/	RLA File :03/95/040/00301/AM20/	Lic.No/Date:0310830087 04.07.2019	Defer Date:06.03.2020
	Decision: The firm vide e-mail dated 30.01.2020 has informed that they had applied under para 4.18 of HBP Vol. I and hence they should be exempted from approval of NC. The Committee considered the request of firm and it was decided to verify the same from RLA, Mumbai.			

90	**Case No.:122/6/82-ALC4/2019**	Party Name:PROLIFE INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00348/AM20/	RLA File :03/95/040/00329/AM20/	Lic.No/Date:0310830123 05.07.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

91	**Case No.:127/6/82-ALC4/2019**	Party Name:APNAR PHARMA PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00353/AM20/	RLA File :34/24/040/00098/AM20/	Lic.No/Date:3410045258 05.07.2019	Defer Date:06.03.2020
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was decided to call for following information from the firm: **(i) Export quantity to be given in number of Tablets / Capsules.** **(ii) Detailed working of inputs applied.** **(iii) Master Batch Formula for each export product.**			

92	**Case No.:130/6/82-ALC4/2019**	Party Name:ACME GENERICS LLP	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00356/AM20/	RLA File :22/24/040/00026/AM20/	Lic.No/Date:2210016194 08.07.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

93	**Case No.:145/6/82-ALC4/2019**	Party Name:MAHARSHI PHARMA CHEM PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00371/AM20/	RLA File :08/24/040/00114/AM20/	Lic.No/Date:0810145666 09.07.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

94	**Case No.:146/6/82-ALC4/2019**	Party Name:MAHARSHI PHARMA CHEM PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00372/AM20/	RLA File :08/24/040/00115/AM20/	Lic.No/Date:0810145667 09.07.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

95	**Case No.:150/6/82-ALC4/2019**	Party Name:MAHARSHI PHARMA CHEM PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00376/AM20/	RLA File :08/24/040/00116/AM20/	Lic.No/Date:0810145668 09.07.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

96	**Case No.:151/6/82-ALC4/2019**	Party Name:MAHARSHI PHARMA CHEM PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00377/AM20/	RLA File :08/24/040/00117/AM20/	Lic.No/Date:0810145669 09.07.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

97	**Case No.:147/6/82-ALC4/2019**	Party Name:CIPLA LIMITED.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00373/AM20/	RLA File :03/94/040/00281/AM20/	Lic.No/Date:0310830195 10.07.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/AM20 dated 29.11.2019, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

<u>Export Product</u>:Amoxicillin and Clavulanate Potassium for Oral Suspension USP 250mg / 62.5mg in 75 ml, 100 ml and 150 ml

S.No.	Import Item	For export of 1000 No. pack		
		75 ml	100 ml	150 ml
1.	Amoxycillin Trihydrate	4.200 kg	5.649 kg	8.274 kg
2.	CLAVULANATE POTASSIUM WITH SILICON DIOXIDE 1:1	2.3444 kg	3.126 kg	4.6888 kg
3.	SILICONE DIOXIDE(SYLOID 244FP)	1.50 kg	2.00 kg	3.00 kg
4.	115CC HDPE BOTTLES 75 ML (250/62.5)	Relevant as per packing policy		
5.	185 CC HDPE BOTTLES 100 ML (250/62.5)			
6.	225 CC HDPE BOTTLES 150 ML (250/62.5)			
7	28-400 WHITE CLIC LOC CAP WITH PRINTED FSM-1			
8	Cap 28/400 WHT CRC W/FS M-I WITH INDUCTION SEALING			

RA concerned may take further necessary action as per above decision of NC.

98	**Case No.:148/6/82-ALC4/2019**	Party Name:THINQ PHARMA CRO LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00374/AM20/	RLA File :03/95/040/00338/AM20/	Lic.No/Date:0310830207 10.07.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

99	**Case No.:155/6/82-ALC4/2019**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00381/AM20/	RLA File :03/95/040/00335/AM20/	Lic.No/Date:0310830246 12.07.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

100	**Case No.:157/6/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00383/AM20/	RLA File :09/24/040/00187/AM20/	Lic.No/Date:0910067778 12.07.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

101	**Case No.:162/6/82-ALC4/2019**	Party Name:ANG LIFESCIENCES INDIA LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00388/AM20/	RLA File :30/24/040/00064/AM20/	Lic.No/Date:3010104756 12.07.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

102	**Case No.:160/6/82-ALC4/2019**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00386/AM20/	RLA File :03/95/040/00363/AM20/	Lic.No/Date:0310830298 15.07.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

103	**Case No.:128/10/82-ALC4/2019**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00702/AM20/	RLA File :09/24/040/00200/AM20/	Lic.No/Date:0910067789 16.07.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Hydroxychloroquine(2-[[4-[(7-Chloro-4-quinolyl)amino]pentyl]ethylamino]ethanol)	1 kg	1	4,7-dichloroquinoline	0.934 kg
		2	Hydroxynovaldiamine	0.866 kg

RA concerned may take further necessary action as per above decision of NC.

104	**Case No.:169/6/82-ALC4/2019**	Party Name:PRACHEM LABORATORIES	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00395/AM20/	RLA File :08/24/040/00123/AM20/	Lic.No/Date:0810145731 17.07.2019	Defer Date:06.03.2020

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

105	**Case No.:170/6/82-ALC4/2019**	Party Name:RUBICON RESEARCH PVT. LTD.,	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00396/AM20/	RLA File :03/95/040/00251/AM20/	Lic.No/Date:0310830404 18.07.2019	Defer Date:06.03.2020

Decision: Deferred for comments of TE.

106	**Case No.:199/6/82-ALC4/2019**	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00425/AM20/	RLA File :03/94/040/00312/AM20/	Lic.No/Date:0310830435 19.07.2019	Defer Date:06.03.2020

Decision: Deferred for comments of TE.

107	**Case No.:208/6/82-ALC4/2019**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00434/AM20/	RLA File :09/24/040/00210/AM20/	Lic.No/Date:0910067812 23.07.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 11/82-ALC4/2019 dated 03.01.2020, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
4-Methyl-6-(2,4,4-trimethylpentyl)-2-Hpyron-2-one	1 kg	1	3,3-dimethylacrylic acid	0.687 kg
		2	Isononanoyl Chloride (3,5,5-trimethylhexonyl chloride)	1.05 kg
		3	Acetic Acid	0.40 kg
		4	Methylene Chloride	0.60 kg
		5	Toulene	0.30 kg

RA concerned may take further necessary action as per above decision of NC.

108	**Case No.:210/6/82-ALC4/2019**	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00436/AM20/	RLA File :09/24/040/00212/AM20/	Lic.No/Date:0910067817 23.07.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
[4-AMINO-N-(2R, 3S) (3-AMINO-2-HYDROXY-4-PHENYL-BUTYL)-N-ISOBUTYLBENZENE SULFONAMIDE]	1 kg	1	(2S,3S)-3-(tert-butoxycarbonyl amino)-1,2-epoxy-4-phenylbutane	0.91 kg
		2	Isobutylamine	0.98 kg
		3	4 Nitrobenzene sulfonyl chloride	0.91 kg
		4	Methanol	2.37 kg
		5	Isopropyl alcohol	6.20 kg

RA concerned may take further necessary action as per above decision of NC.

109	**Case No.:212/6/82-ALC4/2019**	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00438/AM20/	RLA File :09/24/040/00211/AM20/	Lic.No/Date:0910067819 24.07.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
3-[3-(4 FLUORO PHENYL)-1-(METHYL ETHYL)-1H-INDOL-2YL]-(E)-2 PROPENOL(FENOL)	1 kg	1	3-(4-FLUOROPHENYL)-1-(1-METHYLETHYL)-1H-INDOLE	1.03 kg
		2	N-METHYL-N-PHENYL-3-AMINOACROLEIN	0.82 kg
		3	PHOSPHORUS OXYCHLORIDE	1.00 kg
		4	ACETONITRILE	1.00 kg
		5	ETHANOL	3.00 kg

RA concerned may take further necessary action as per above decision of NC.

110	**Case No.:214/6/82-ALC4/2019**	Party Name:CIPLA LIMITED.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00440/AM20/	RLA File :03/94/040/00324/AM20/	Lic.No/Date:0310830527 24.07.2019	Defer Date:06.03.2020

Decision: Deferred for comments of TE.

111	**Case No.:215/6/82-ALC4/2019**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00441/AM20/	RLA File :31/83/040/00047/AM20/	Lic.No/Date:3110067483 24.07.2019	Defer Date:06.03.2020

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

112	**Case No.:216/6/82-ALC4/2019**	Party Name:ORIENTAL AROMATICS LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00442/AM20/	RLA File :03/95/040/00413/AM20/	Lic.No/Date:0310830547 24.07.2019	Defer Date:06.03.2020

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

113	**Case No.:220/6/82-ALC4/2019**	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00446/AM20/	RLA File :03/94/040/00313/AM20/	Lic.No/Date:0310830591 25.07.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

114	**Case No.:221/6/82-ALC4/2019**	Party Name:ALPHAMED FORMULATIONS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00447/AM20/	RLA File :09/24/040/00222/AM20/	Lic.No/Date:0910067834 25.07.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

115	**Case No.:231/6/82-ALC4/2019**	Party Name:SMS LIFESCIENCES INDIA LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00457/AM20/	RLA File :09/24/040/00215/AM20/	Lic.No/Date:0910067841 26.07.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

116	**Case No.:234/6/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00460/AM20/	RLA File :09/24/040/00226/AM20/	Lic.No/Date:0910067843 26.07.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

117	**Case No.:235/6/82-ALC4/2019**	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00461/AM20/	RLA File :09/24/040/00225/AM20/	Lic.No/Date:0910067844 26.07.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

118	**Case No.:236/6/82-ALC4/2019**	Party Name:ACME GENERICS LLP	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00462/AM20/	RLA File :22/24/040/00031/AM20/	Lic.No/Date:2210016214 26.07.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

119	**Case No.:237/6/82-ALC4/2019**	Party Name:ACME GENERICS LLP	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00463/AM20/	RLA File :22/24/040/00030/AM20/	Lic.No/Date:2210016215 26.07.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

120	**Case No.:238/6/82-ALC4/2019**	Party Name:WOCKHARDT LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00464/AM20/	RLA File :03/95/040/00426/AM20/	Lic.No/Date:0310830632 29.07.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

121	**Case No.:243/6/82-ALC4/2019**	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00469/AM20/	RLA File :52/24/040/00023/AM20/	Lic.No/Date:5210043127 29.07.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

122	**Case No.:249/6/82-ALC4/2019**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00475/AM20/	RLA File :09/24/040/00232/AM20/	Lic.No/Date:0910067851 30.07.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

123	**Case No.:254/6/82-ALC4/2019**	Party Name:POLYGEL INDUSTRIES PVT.LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00480/AM20/	RLA File :03/95/040/00373/AM20/	Lic.No/Date:0310830745 01.08.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
ISO PROPYL BUTYL TITANATE (PURETI TPT 15B)	1 kg	1	TETRA ISO PROPYL TITANATE	0.8405 kg
		2	TETRA NORMAL BUTYL TITANATE	0.1795 kg

RA concerned may take further necessary action as per above decision of NC.

124	**Case No.:256/6/82-ALC4/2019**	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00482/AM20/	RLA File :07/24/040/00100/AM20/	Lic.No/Date:0710115236 01.08.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

125	**Case No.:257/6/82-ALC4/2019**	Party Name:EMMENNAR PHARMA PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00483/AM20/	RLA File :09/24/040/00229/AM20/	Lic.No/Date:0910067855 01.08.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

126	**Case No.:264/6/82-ALC4/2019**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00490/AM20/	RLA File :31/83/040/00051/AM20/	Lic.No/Date:3110067490 02.08.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

127	**Case No.:265/6/82-ALC4/2019**	Party Name:GOVIND LABORATORIES PVT. LTD.,	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00491/AM20/	RLA File :08/24/040/00145/AM20/	Lic.No/Date:0810145905 02.08.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
NANDROLONE DECANOATE	1 kg	1	19 HYDROXY 4 ANDROSTENE 3,17 DIONE	0.982 kg

RA concerned may take further necessary action as per above decision of NC.

128	**Case No.:259/6/82-ALC4/2019**	Party Name:VISION DRUGS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00485/AM20/	RLA File :09/24/040/00240/AM20/	Lic.No/Date:0910067863 05.08.2019	Defer Date:06.03.2020

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 11/82-ALC4/2019 dated 03.01.2020, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
4-Methyl-6-(2,4,4-trimethylpentyl)-2-Hpyron-2-one	1 kg	1	3,3-dimethylacrylic acid	0.687 kg
		2	Isononanoyl Chloride (3,5,5-trimethylhexonyl chloride)	1.05 kg
		3	Acetic Acid	0.40 kg
		4	Methylene Chloride	0.60 kg
		5	Toulene	0.30 kg

RA concerned may take further necessary action as per above decision of NC.

129	**Case No.:261/6/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00487/AM20/	RLA File :09/24/040/00242/AM20/	Lic.No/Date:0910067865 05.08.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 10/82-ALC4/2013 dated 22.08.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
3,5-DIACETOXY ACETOPHENONE	1 kg	1	3,5-DIHYDROXY ACETOPHENONE	0.89 kg

RA concerned may take further necessary action as per above decision of NC.

130	**Case No.:262/6/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00488/AM20/	RLA File :09/24/040/00244/AM20/	Lic.No/Date:0910067866 05.08.2019	Defer Date:06.03.2020

Decision: Deferred for comments of TE.

131	**Case No.:268/6/82-ALC4/2019**	Party Name:CHEMIESYNTH (VAPI)LTD.,	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00494/AM20/	RLA File :03/94/040/00363/AM20/	Lic.No/Date:0310830809 05.08.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

132	**Case No.:1/10/82-ALC4/2019**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00575/AM20/	RLA File :04/24/040/00089/AM20/	Lic.No/Date:0410166026 29.08.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

133

	Case No.:4/10/82-ALC4/2019	Party Name:AURORE LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00578/AM20/	RLA File :09/24/040/00300/AM20/	Lic.No/Date:0910067959 30.08.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 11/82-ALC4/2019 dated 03.01.2020, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Piroctone Olamine	1 kg	1	4-methyl-6-(2,4,4-trimethylpentyl)-2-Hpyron-2-one	1.164 kg
		2	Hydroxylamine HCl	0.73 kg
		3	Potassium Carbonate	0.90 kg
		4	2-Amino ethanol	0.26 kg

RA concerned may take further necessary action as per above decision of NC.

134	**Case No.:15/10/82-ALC4/2019**	Party Name:SRINI PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00589/AM20/	RLA File :09/24/040/00304/AM20/	Lic.No/Date:0910067970 05.09.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

135	**Case No.:16/10/82-ALC4/2019**	Party Name:VIVIN DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00590/AM20/	RLA File :09/24/040/00289/AM20/	Lic.No/Date:0910067973 05.09.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

136	**Case No.:18/10/82-ALC4/2019**	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00592/AM20/	RLA File :08/24/040/00175/AM20/	Lic.No/Date:0810146100 05.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

137	**Case No.:19/10/82-ALC4/2019**	Party Name:MEHK CHEMICALS PVT. LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00593/AM20/	RLA File :03/95/040/00555/AM20/	Lic.No/Date:0310831392 06.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

138	**Case No.:22/10/82-ALC4/2019**	Party Name:RELIANCE INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00596/AM20/	RLA File :03/95/040/00516/AM20/	Lic.No/Date:0310831402 06.09.2019	Defer Date:29.11.2019
	Decision: The Committee decided to refer the case to Special Committee for further consideration.			

139	**Case No.:27/10/82-ALC4/2019**	Party Name:M/S HIMALAYAN PRODUCTS & INDUSTRIES CORPN., P.LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00601/AM20/	RLA File :61/24/040/00007/AM20/	Lic.No/Date:6110001614 06.09.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

140	**Case No.:28/10/82-ALC4/2019**	Party Name:SRF LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00602/AM20/	RLA File :05/24/040/00296/AM20/	Lic.No/Date:0510411778 06.09.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

141	**Case No.:30/10/82-ALC4/2019**	Party Name:MANGALAM DRUGS AND ORGANICS LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00604/AM20/	RLA File :03/95/040/00483/AM20/	Lic.No/Date:0310831434 09.09.2019	Defer Date:06.03.2020
	Decision: The Committee considered the case as per online agenda in the presence of technical experts and it was noted that the firm still has not furnished the following information asked for by NC-3 in its Meeting No. **10/82-ALC4/2019 dated 29.11.2019**, followed by Reminder on **20.01.2020**: **"It was observed that the quantity of import item No. 1 – Ethoxy Methylene Malonic Acid Ester (EMME) – 82000 kg applied by the firm is not correct. Accordingly, the Committee decided to call the correct quantity of import item No. 1 from the firm**." In view of above, the Committee decided to issue **Final Reminder** to firm to furnish its reply, failing which the case will be rejected.			

142	**Case No.:31/10/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00605/AM20/	RLA File :09/24/040/00307/AM20/	Lic.No/Date:0910067982 09.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

143	**Case No.:32/10/82-ALC4/2019**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00606/AM20/	RLA File :34/24/040/00111/AM20/	Lic.No/Date:3410045437 09.09.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

144	**Case No.:33/10/82-ALC4/2019**	Party Name:NISARG BIOSCIENCES PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00607/AM20/	RLA File :09/24/040/00309/AM20/	Lic.No/Date:0910067984 11.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

145	**Case No.:34/10/82-ALC4/2019**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00608/AM20/	RLA File :09/24/040/00310/AM20/	Lic.No/Date:0910067989 11.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

146	**Case No.:36/10/82-ALC4/2019**	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00610/AM20/	RLA File :09/24/040/00295/AM20/	Lic.No/Date:0910067990 11.09.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

147	**Case No.:37/10/82-ALC4/2019**	Party Name:MANKIND PHARMA LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00611/AM20/	RLA File :05/24/040/00336/AM20/	Lic.No/Date:0510411802 11.09.2019	Defer Date:06.03.2020
	Decision: The Committee considered the case as per agenda and it was decided to call for following information from the firm: **(i) Drug Manufacturing Licence (DML) showing approved composition.**			

148	**Case No.:38/10/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00612/AM20/	RLA File :03/94/040/00455/AM20/	Lic.No/Date:0310831483 11.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

149	**Case No.:42/10/82-ALC4/2019**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00616/AM20/	RLA File :03/94/040/00444/AM20/	Lic.No/Date:0310831519 13.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

150	**Case No.:43/10/82-ALC4/2019**	Party Name:KEVA FRAGRANCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00617/AM20/	RLA File :03/94/040/00462/AM20/	Lic.No/Date:0310831524 13.09.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

151	**Case No.:48/10/82-ALC4/2019**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00622/AM20/	RLA File :03/94/040/00395/AM20/	Lic.No/Date:0310831546 13.09.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

152	**Case No.:51/10/82-ALC4/2019**	Party Name:ALPHAMED FORMULATIONS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00625/AM20/	RLA File :09/24/040/00313/AM20/	Lic.No/Date:0910067997 13.09.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

153	**Case No.:54/10/82-ALC4/2019**	Party Name:SANDHYA ORGANIC CHEMICALS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00628/AM20/	RLA File :03/95/040/00423/AM20/	Lic.No/Date:0310831560 16.09.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019..			

154	**Case No.:55/10/82-ALC4/2019**	Party Name:SANDHYA ORGANIC CHEMICALS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00629/AM20/	RLA File :03/95/040/00425/AM20/	Lic.No/Date:0310831562 16.09.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

155	**Case No.:56/10/82-ALC4/2019**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00630/AM20/	RLA File :08/24/040/00172/AM20/	Lic.No/Date:0810146177 16.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

156	**Case No.:57/10/82-ALC4/2019**	Party Name:CADILA HEALTHCARE LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00631/AM20/	RLA File :08/24/040/00173/AM20/	Lic.No/Date:0810146178 16.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

157	**Case No.:70/10/82-ALC4/2019**	Party Name:THERAPIVA PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00644/AM20/	RLA File :09/24/040/00294/AM20/	Lic.No/Date:0910068000 16.09.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

158	**Case No.:71/10/82-ALC4/2019**	Party Name:OPTRIX LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00645/AM20/	RLA File :09/24/040/00311/AM20/	Lic.No/Date:0910068001 16.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

159	**Case No.:63/10/82-ALC4/2019**	Party Name:RENOWN PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00637/AM20/	RLA File :34/24/040/00182/AM20/	Lic.No/Date:3410045458 17.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

160	**Case No.:75/10/82-ALC4/2019**	Party Name:DIVIS LABORATORIES LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00649/AM20/	RLA File :09/24/040/00315/AM20/	Lic.No/Date:0910068002 17.09.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
IOPAMIDOL	1 kg	1	ATIPA DI CHLORIDE	1.40 kg
		2	DIMETHYL FORMAMIDE	0.78 kg
		3	ISOPROPYL ALCOHOL	8.13 kg
		4	METHANOL	3.21 kg
		5	N,N-DIMETHYL ACETAMIDE	1.46 kg
		6	NITRO METHANE	0.48 kg
		7	TOLUENE	1.00 kg
		8	TRI ETHYL AMINE	0.48 kg
		9	L-LACTIC ACID	0.73 kg

RA concerned may take further necessary action as per above decision of NC.

161	**Case No.:64/10/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00638/AM20/	RLA File :03/94/040/00473/AM20/	Lic.No/Date:0310831612 18.09.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
Estradiol Vaginal Tablet 10MCG (Pack size 8 Tabs.) (Net Wt. of Estradiol Hemihydrate USP is 32.960 gm.)	1 Number	1	Estradiol Hemihydrate USP	10.2 mcg / 10 mcg tablet
Estradiol Vaginal Tablet 10MCG (Pack size 18 Tabs.) (Net Wt. of Estradiol Hemihydrate USP is 64.890 gm.)	1 Number	1	Estradiol Hemihydrate USP	10.2 mcg / 10 mcg tablet

RA concerned may take further necessary action as per above decision of NC.

162	**Case No.:72/10/82-ALC4/2019**	Party Name:ASTRAL STERITECH PVT. LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00646/AM20/	RLA File :34/24/040/00183/AM20/	Lic.No/Date:3410045460 19.09.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
CEFEPIME FOR INJECTION USP 1 gm vial	1 Number	1	STERILE CEFEPIME(A Sterile Mixture of CefepimeHydrochloride & L Arginine) (Cefepime Content NLT 47.00% and NMT 60.00%) LArgininecontent NLT 32.00% NMT 42.00%	1.8975 gm
		2	RUBBER STOPPER (AS PER GENERAL NOTES) RUBBER STOPPER (AS PER GENERAL NOTES)	Relevant as per packing policy

RA concerned may take further necessary action as per above decision of NC.

163	**Case No.:73/10/82-ALC4/2019**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00647/AM20/	RLA File :31/82/040/00056/AM20/	Lic.No/Date:3110067535 19.09.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

164	**Case No.:77/10/82-ALC4/2019**	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00651/AM20/	RLA File :34/24/040/00184/AM20/	Lic.No/Date:3410045472 20.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

165	**Case No.:129/10/82-ALC4/2019**	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00703/AM20/	RLA File :34/24/040/00187/AM20/	Lic.No/Date:3410045471 20.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

166	**Case No.:130/10/82-ALC4/2019**	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00704/AM20/	RLA File :34/24/040/00188/AM20/	Lic.No/Date:3410045473 20.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

167	**Case No.:131/10/82-ALC4/2019**	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00705/AM20/	RLA File :34/24/040/00189/AM20/	Lic.No/Date:3410045470 20.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

168	**Case No.:78/10/82-ALC4/2019**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00652/AM20/	RLA File :03/95/040/00621/AM20/	Lic.No/Date:0310831732 23.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

169	**Case No.:176/10/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00750/AM20/	RLA File :09/24/040/00322/AM20/	Lic.No/Date:0910068026 23.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

170	**Case No.:79/10/82-ALC4/2019**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00653/AM20/	RLA File :09/24/040/00327/AM20/	Lic.No/Date:0910068031 24.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

171	**Case No.:82/10/82-ALC4/2019**	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00656/AM20/	RLA File :03/94/040/00422/AM20/	Lic.No/Date:0310831769 24.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

172	**Case No.:87/10/82-ALC4/2019**	Party Name:OPES HEALTH CARE PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00661/AM20/	RLA File :08/24/040/00202/AM20/	Lic.No/Date:0810146231 25.09.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

173	**Case No.:94/10/82-ALC4/2019**	Party Name:GOVIND LABORATORIES PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00668/AM20/	RLA File :08/24/040/00207/AM20/	Lic.No/Date:0810146235 26.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

174	**Case No.:98/10/82-ALC4/2019**	Party Name:O C SPECIALITIES PVT.LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00672/AM20/	RLA File :03/95/040/00625/AM20/	Lic.No/Date:0310831873 27.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

175	**Case No.:100/10/82-ALC4/2019**	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00674/AM20/	RLA File :03/94/040/00496/AM20/	Lic.No/Date:0310831890 27.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

176	**Case No.:102/10/82-ALC4/2019**	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00676/AM20/	RLA File :03/94/040/00497/AM20/	Lic.No/Date:0310831894 27.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

177	**Case No.:103/10/82-ALC4/2019**	Party Name:AVIK PHARMACEUTICAL LTD.,	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00677/AM20/	RLA File :03/94/040/00494/AM20/	Lic.No/Date:0310831896 27.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

178	**Case No.:109/10/82-ALC4/2019**	Party Name:CHIRAG ENTERPRISE	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00683/AM20/	RLA File :24/24/040/00028/AM20/	Lic.No/Date:2410042868 27.09.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

179	**Case No.:110/10/82-ALC4/2019**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00684/AM20/	RLA File :08/24/040/00190/AM20/	Lic.No/Date:0810146246 27.09.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

180	**Case No.:112/10/82-ALC4/2019**	Party Name:SATYADEVA PHARMACEUTICALS PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00686/AM20/	RLA File :09/24/040/00318/AM20/	Lic.No/Date:0910068049 27.09.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

181	**Case No.:113/10/82-ALC4/2019**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00687/AM20/	RLA File :03/95/040/00340/AM20/	Lic.No/Date:0310831915 30.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

182	**Case No.:114/10/82-ALC4/2019**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00688/AM20/	RLA File :03/95/040/00135/AM20/	Lic.No/Date:0310831916 30.09.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

183	**Case No.:115/10/82-ALC4/2019**	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00689/AM20/	RLA File :31/83/040/00087/AM20/	Lic.No/Date:3110067548 30.09.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

184	**Case No.:117/10/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00691/AM20/	RLA File :03/94/040/00509/AM20/	Lic.No/Date:0310831946 01.10.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 11/82-ALC4/2019 dated 03.01.2020, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
VORICONAZOLE	1 kg	1	6-ETHYL-5-FLUORO-4-HYDROXYPYRIMIDINE	3.30 kg
		2	METHYLENE CHLORIDE	6.87 Litre
		3	TETRA HYDRO FURAN	23.30 Litre
		4	METHANOL	1.50 Litre

RA concerned may take further necessary action as per above decision of NC.

185	**Case No.:118/10/82-ALC4/2019**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00692/AM20/	RLA File :05/24/040/00361/AM20/	Lic.No/Date:0510411995 01.10.2019	Defer Date:06.03.2020

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 13/82-ALC4/2019 dated 31.01.2020, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
Empagliflozin	1 kg	1	(3S)-3-(4-[(2-chloro-5-iodophenyl) methyl] phenoxy)tetrahydrofuran (EG01) / (3S)-3-(4-(2-chloro-5-iodobenzyl)phenoxy)tetrahydrofuran (EG01)/(S)-3-(4-(2-Chloro-5-iodobenzyl)phenoxy) tetrahydrofuran	2.04 kg
		2	2,3,4,6-tetra-O-trimethyl silyl-beta-D-glucolactone (EGS01) / 2,3,4,5-Tetrakis-O-Trimethylsilyl-D-Gluconolactone	2.53 kg
		3	Acetonitrile	2.16 kg
		4	Methylene chloride	3.25 kg
		5	Toluene	1.525 kg

RA concerned may take further necessary action as per above decision of NC.

186	**Case No.:120/10/82-ALC4/2019**	Party Name:TADIMETY AROMATICS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00694/AM20/	RLA File :07/24/040/00141/AM20/	Lic.No/Date:0710115523 03.10.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

187	**Case No.:122/10/82-ALC4/2019**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00696/AM20/	RLA File :03/94/040/00514/AM20/	Lic.No/Date:0310832013 04.10.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

188	**Case No.:123/10/82-ALC4/2019**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00697/AM20/	RLA File :03/95/040/00677/AM20/	Lic.No/Date:0310832030 04.10.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

189	**Case No.:134/10/82-ALC4/2019**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00708/AM20/	RLA File :03/95/040/00678/AM20/	Lic.No/Date:0310832068 07.10.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

190	**Case No.:140/10/82-ALC4/2019**	Party Name:LINK PHARMA CHEM LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00714/AM20/	RLA File :34/24/040/00099/AM20/	Lic.No/Date:3410045519 07.10.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

191	**Case No.:138/10/82-ALC4/2019**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00712/AM20/	RLA File :03/95/040/00273/AM20/	Lic.No/Date:0310832108 09.10.2019	Defer Date:06.03.2020
	Decision: The Committee considered the case as per agenda and it was noted that the firm vide its e-mail dated 28.01.2020 has furnished its reply. Deferred for comments of TE.			

192	**Case No.:145/10/82-ALC4/2019**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00719/AM20/	RLA File :05/24/040/00377/AM20/	Lic.No/Date:0510412070 10.10.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

193	**Case No.:147/10/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00721/AM20/	RLA File :03/94/040/00541/AM20/	Lic.No/Date:0310832145 11.10.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

194

Case No.:154/10/82-ALC4/2019	Party Name:VISION DRUGS PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
HQ File :01/82/050/00728/AM20/	RLA File :09/24/040/00355/AM20/	Lic.No/Date:0910068079 14.10.2019	

Decision: The Committee considered the cases as per agenda and in the light of earlier decision taken in meeting no. 11/82-ALC4/2019 dated 03.01.2020, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Qty.	Sl. No.	Import items	Qty.
4-Methyl-6-(2,4,4-trimethylpentyl)-2-Hpyron-2-one	1 kg	1	3,3-dimethylacrylic acid	0.687 kg
		2	Isononanoyl Chloride (3,5,5-trimethylhexonyl chloride)	1.05 kg
		3	Acetic Acid	0.40 kg
		4	Methylene Chloride	0.60 kg
		5	Toulene	0.30 kg

RA concerned may take further necessary action as per above decision of NC.

195	**Case No.:159/10/82-ALC4/2019**	Party Name:U K AROMATICS & CHEMICALS	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00733/AM20/	RLA File :03/95/040/00700/AM20/	Lic.No/Date:0310832236 15.10.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

196	**Case No.:169/10/82-ALC4/2019**	Party Name:VEERAL ADDITIVES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00743/AM20/	RLA File :03/95/040/00716/AM20/	Lic.No/Date:0310832307 18.10.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

197	**Case No.:170/10/82-ALC4/2019**	Party Name:VEERAL ADDITIVES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00744/AM20/	RLA File :03/95/040/00717/AM20/	Lic.No/Date:0310832308 18.10.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

198	**Case No.:171/10/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00745/AM20/	RLA File :03/94/040/00566/AM20/	Lic.No/Date:0310832312 18.10.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

199	**Case No.:173/10/82-ALC4/2019**	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00747/AM20/	RLA File :03/94/040/00518/AM20/	Lic.No/Date:0310832317 18.10.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

200	**Case No.:179/10/82-ALC4/2019**	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00753/AM20/	RLA File :05/24/040/00410/AM20/	Lic.No/Date:0510412195 21.10.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019 and after receiving the copy of application from the firm a copy of the same may be forwarded to Department of Biotechnology (DBT) perusal for obtaining its comments.			

201	**Case No.:186/10/82-ALC4/2019**	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00760/AM20/	RLA File :34/24/040/00173/AM20/	Lic.No/Date:3410045560 22.10.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

202	**Case No.:188/10/82-ALC4/2019**	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00762/AM20/	RLA File :34/24/040/00143/AM20/	Lic.No/Date:3410045565 23.10.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

203	**Case No.:189/10/82-ALC4/2019**	Party Name:MENTHA & ALLIED PRODUCTS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00763/AM20/	RLA File :05/24/040/00375/AM20/	Lic.No/Date:0510412231 23.10.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

204	**Case No.:191/10/82-ALC4/2019**	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00765/AM20/	RLA File :03/94/040/00526/AM20/	Lic.No/Date:0310832396 23.10.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

205	**Case No.:194/10/82-ALC4/2019**	Party Name:NATURAL AND ESSENTIAL OILS PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00768/AM20/	RLA File :07/24/040/00158/AM20/	Lic.No/Date:0710115596 24.10.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

206

	Case No.:199/10/82-ALC4/2019	Party Name:PI INDUSTRIES LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
	HQ File :01/82/050/00773/AM20/	RLA File :13/24/040/00168/AM20/	Lic.No/Date:1310049428 24.10.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
2-Aminosulfonyl-N,N-dimethylnicotinamide (Assay NLT 98%)	1 kg	1	Nicotinamides compound - ASDN (Crude) (Assay NMT 72%) (N. N- Dimethyl-2- Sulfonyl Pyridine -3 Carboxamide)	1.307 kg
Note: One time basis, no repeat licence to be issued by RA.				

RA concerned may take further necessary action as per above decision of NC.

207	**Case No.:198/10/82-ALC4/2019**	Party Name:EMMENNAR PHARMA PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00772/AM20/	RLA File :09/24/040/00376/AM20/	Lic.No/Date:0910068138 28.10.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

208	**Case No.:210/10/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00784/AM20/	RLA File :03/94/040/00607/AM20/	Lic.No/Date:0310832575 04.11.2019	Defer Date:06.03.2020

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
PERINDOPRIL ERBUMINE DMF	1 kg	1	S-(-)-INDOLINE-2-CARBOXYLIC ACID	0.947 kg
		2	L-NORVALINE	1.423 kg
		3	ACETONITRILE	6.345 kg
		4	N,N-CARBONYLDIIMIDAZOLE	0.700 kg
		5	METHYLENE CHLORIDE (MDC)	6.26 kg
		6	SODIUM PYRUVATE	1.42 kg
		7	METHANOL	10.80 kg

RA concerned may take further necessary action as per above decision of NC.

209	**Case No.:212/10/82-ALC4/2019**	Party Name:PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00786/AM20/	RLA File :09/24/040/00394/AM20/	Lic.No/Date:0910068157 04.11.2019	Defer Date:06.03.2020

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

210	**Case No.:213/10/82-ALC4/2019**	Party Name:PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00787/AM20/	RLA File :09/24/040/00393/AM20/	Lic.No/Date:0910068158 04.11.2019	Defer Date:06.03.2020

Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.

211	**Case No.:214/10/82-ALC4/2019**	Party Name:GRANDEUR PHARMA PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00788/AM20/	RLA File :05/23/040/00251/AM20/	Lic.No/Date:0510412350 05.11.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

212	**Case No.:217/10/82-ALC4/2019**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00791/AM20/	RLA File :05/24/040/00439/AM20/	Lic.No/Date:0510412361 05.11.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

213

Case No.:220/10/82-ALC4/2019	Party Name:CHEMECA DRUGS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Approved**
HQ File :01/82/050/00794/AM20/	RLA File :09/24/040/00401/AM20/	Lic.No/Date:0910068162 06.11.2019	

Decision: The Committee considered case as per agenda in the presence of the technical experts and it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:

Export Product	Qty.	Sl. No.	Import items	Qty.
3-Azido-3-deoxy-5-O-triphenyl methyl thymidine	1 kg	1	Beta Thymidine	0.600 kg
		2	Trityl Chloride	0.700 kg
		3	Methane Sulfonyl Chloride	0.310 kg
		4	Dimethyl Sulfoxide	1.60 kg
		5	Methanol	0.52 kg
		6	Toluene	0.393 kg
		7	Triethyl Amine	0.560 kg
		8	Sodium Azide	0.300 kg

RA concerned may take further necessary action as per above decision of NC.

214	**Case No.:223/10/82-ALC4/2019**	Party Name:MAPAEX CONSUMER HEALTHCARE PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00797/AM20/	RLA File :56/24/040/00018/AM20/	Lic.No/Date:5610005722 07.11.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

215	**Case No.:235/10/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00809/AM20/	RLA File :09/24/040/00407/AM20/	Lic.No/Date:0910068176 13.11.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

216	**Case No.:238/10/82-ALC4/2019**	Party Name:ATUL LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00812/AM20/	RLA File :08/24/040/00258/AM20/	Lic.No/Date:0810146544 13.11.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

217	**Case No.:239/10/82-ALC4/2019**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00813/AM20/	RLA File :03/94/040/00587/AM20/	Lic.No/Date:0310832731 13.11.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

218	**Case No.:241/10/82-ALC4/2019**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00815/AM20/	RLA File :09/24/040/00411/AM20/	Lic.No/Date:0910068182 14.11.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

219	**Case No.:243/10/82-ALC4/2019**	Party Name:U K AROMATICS & CHEMICALS	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00817/AM20/	RLA File :03/95/040/00795/AM20/	Lic.No/Date:0310832762 14.11.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

220	**Case No.:244/10/82-ALC4/2019**	Party Name:GLENMARK PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00818/AM20/	RLA File :03/94/040/00636/AM20/	Lic.No/Date:0310832767 14.11.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

221	**Case No.:245/10/82-ALC4/2019**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00819/AM20/	RLA File :09/24/040/00414/AM20/	Lic.No/Date:0910068184 14.11.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

222	**Case No.:246/10/82-ALC4/2019**	Party Name:NISARG BIOSCIENCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00820/AM20/	RLA File :09/24/040/00403/AM20/	Lic.No/Date:0910068187 14.11.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

223	**Case No.:249/10/82-ALC4/2019**	Party Name:YASHO INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00823/AM20/	RLA File :03/95/040/00791/AM20/	Lic.No/Date:0310832783 14.11.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

224	**Case No.:250/10/82-ALC4/2019**	Party Name:MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00824/AM20/	RLA File :03/95/040/00702/AM20/	Lic.No/Date:0310832785 14.11.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

225	**Case No.:252/10/82-ALC4/2019**	Party Name:CLARIANT INDIA LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00826/AM20/	RLA File :03/94/040/00639/AM20/	Lic.No/Date:0310832792 14.11.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

226	**Case No.:247/10/82-ALC4/2019**	Party Name:VEKO CARE PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00821/AM20/	RLA File :31/83/040/00104/AM20/	Lic.No/Date:3110067591 15.11.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

227	**Case No.:253/10/82-ALC4/2019**	Party Name:VINS BIOPRODUCTS LTD`	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00827/AM20/	RLA File :09/24/040/00410/AM20/	Lic.No/Date:0910068189 15.11.2019	Defer Date:06.03.2020
	Decision: The Committee considered the case as per agenda in the presence of technical experts and it was decided to forward a copy of application to Department of Biotechnology (DBT) for obtaining its comments.			

228	**Case No.:254/10/82-ALC4/2019**	Party Name:GLENMARK LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00828/AM20/	RLA File :03/94/040/00628/AM20/	Lic.No/Date:0310832799 15.11.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

229	**Case No.:255/10/82-ALC4/2019**	Party Name:PORUS LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00829/AM20/	RLA File :09/24/040/00421/AM20/	Lic.No/Date:0910068191 15.11.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

230	**Case No.:256/10/82-ALC4/2019**	Party Name:MEDREICH LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00830/AM20/	RLA File :07/24/040/00171/AM20/	Lic.No/Date:0710115694 15.11.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

231	**Case No.:258/10/82-ALC4/2019**	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00832/AM20/	RLA File :07/24/040/00178/AM20/	Lic.No/Date:0710115700 18.11.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

232	**Case No.:259/10/82-ALC4/2019**	Party Name:NISARG BIOSCIENCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00833/AM20/	RLA File :09/24/040/00424/AM20/	Lic.No/Date:0910068197 18.11.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

233	**Case No.:261/10/82-ALC4/2019**	Party Name:AVIEUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00835/AM20/	RLA File :31/83/040/00101/AM20/	Lic.No/Date:3110067594 18.11.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

234	**Case No.:262/10/82-ALC4/2019**	Party Name:REYAANSH HEALTHCARE	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00836/AM20/	RLA File :03/95/040/00757/AM20/	Lic.No/Date:0310832850 18.11.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

235	**Case No.:263/10/82-ALC4/2019**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00837/AM20/	RLA File :03/95/040/00812/AM20/	Lic.No/Date:0310832853 19.11.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

236	**Case No.:266/10/82-ALC4/2019**	Party Name:OPTIMUS DRUGS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00840/AM20/	RLA File :09/24/040/00412/AM20/	Lic.No/Date:0910068203 19.11.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

237	**Case No.:267/10/82-ALC4/2019**	Party Name:AVIEUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00841/AM20/	RLA File :31/83/040/00108/AM20/	Lic.No/Date:3110067598 19.11.2019	Defer Date:06.03.2020
	Decision: The Committee noted that the 4.07 application of subject Advance Authorization is not available. Hence, it was decided to call for a copy of 4.07 application of the subject advance authorization directly from the firm as per Policy Circular No. 23/2015-20, dated 15.05.2019.			

238	**Case No.:268/10/82-ALC4/2019**	Party Name:JODAS EXPOIM PVT.LTD	Meet No/Date:14/82-ALC4/2019 06.03.2020	**Status: Deferred**
	HQ File :01/82/050/00842/AM20/	RLA File :09/24/040/00365/AM20/	Lic.No/Date:0910068207 20.11.2019	Defer Date:06.03.2020
	Decision: Deferred for comments of TE.			

MANUAL CASE

Case No.	B-1
Meeting No.	14/AM20
Date	19.03.2020
Firm's Name	**M/s Pusilin Biotechnology P Ltd., Kanpur**
HQ F. No.	01/82/050/00846/AM16/DES-III
RLA F. No.	06/24/040/00014/AM16
Advance Authorization No. and Date	0610038189 dated 09.07.2015
Subject	**Request of M/s Pusilin Biotechnology Pvt. Ltd., Kanpur for fixation of adhoc norms against Advance Authorization No. 0610038189 dated 09.07.2015**

Decision: The Committee considered the case as per agenda and on the basis of written comments furnished by Department of Biotechnology vide Office Memorandum No. BT/IL/05/429/2015-PID, dated 19.03.2020, it was decided to ratify the ad-hoc input output norms under para 4.7 of HBP Vol. I as per details below or as applied by firm whichever is lower:

Export product	Qty.	Sl. No.	Import items	Qty.
HEPARIN / CHONDROITIN SULPHATE	1 kg	1	ALKALI PROTEASE	25 kg

RA may take appropriate action as per the decision of Norms Committee.

Meeting ended with thanks to Chair.

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